

समय मांगा गया है—कि इसी सेशन में यह पेश किया जाय ताकी बजट सेशन में इसको पास करने का अवसर प्राप्त हो सके।

MR DEPUTY CHAIRMAN : That will be for the hon. Members to note and urge that point before the Committee.

MR. DEPUTY CHAIRMAN : The question is :

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Advocates (Amendment) Bill, 1970, be extended up to the last day of the first week of the Eighty-first Session of the Rajya Sabha."

The motion was adopted.

MOTION RE. EXTENSION OF TIME FOR THE PRESENTATION OF THE REPORT OF THE JOINT COMMITTEE OF THE HOUSES ON THE PREVENTION OF WATER POLLUTION BILL, 1959

SHRI KRISHAN KANT (Haryana) : Sir, I beg to move :

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Prevention of Water Pollution Bill, 1969, be extended up to the first day of the Eighty-first session of the Rajya Sabha".

The question was put and the motion was adopted.

ANNOUNCEMENT REGARDING RESIGNATION OF MEMBERS

MR. DEPUTY CHAIRMAN : I have to inform Members that Shri Jogendra Singh, a Member representing the State of Uttar Pradesh, Prof. Saiyid Nurul Hasan, a Nominated Member, who is also present here, and Shri Biju Patnaik, a Member representing the State of Orissa, have resigned their seats in the Rajya Shaba

with effect from the 20th September, 1971, 30th September, 1971, and 6th October, 1971, respectively.

श्री सुन्दर सिंह भंडारी (राजस्थान) : इनके रेजिगनेशन के पहले दुबारा शपथ कैसे हो गई। आज सुबेरे 11 बजे इनकी शपथ हो गई।

MR. DEPUTY CHAIRMAN : I am only intimating the House.

SHRI BHUPESH GUPTA (West Bengal) : Prof. Hasan is here. Has the written any letter to you?

MR. DEPUTY CHAIRMAN : Probably to the Chairman.

SHRI BHUPESH GUPTA : Since the letter has been written to you...

(Interruptions)

MR. DEPUTY CHAIRMAN : I have not received any letter.

SHRI PITAMBER DAS (Uttar Pradesh) : He must have written a letter stating why he has left the House...

(Interruptions)

MR. DEPUTY CHAIRMAN : All right. Even though Prof. Hasan has resigned, we are glad that he has been reelected and he continues to be a Member of this House and Shri Dikshit will be introducing him.

INTRODUCTION OF THE NEW MINISTER OF STATE FOR EDUCATION, SOCIAL WELFARE AND CULTURE

THE LEADER OF THE HOUSE (SHRI UMA SHANKAR DIKSHIT) : I introduce Prof. Saiyid Nurul Hasan as Minister of State for Education, Social Welfare and Culture.

SOME HON. MEMBERS : We all know him.

SHRI UMA SHANKAR DIKSHIT : Sir, I have to make a statement in this connection. Sir, in a statement made in

[Shri Uma Shanker Dikshit]

the Lok Sabha on the 29th June, 1971, soon after the President took over the administration of the state of West Bengal, the Prime Minister had said that Shri Siddhartha Shankar Ray would look after the work relating to West Bengal and the problems created in that and some other States by the massive influx of refugees and would, in due course, shed his portfolios of Education, Social Welfare and Culture. It was felt at that time that the onerous demands of West Bengal and the problems of refugees would require the undivided attention of a Cabinet Minister. However, when the position was reviewed in the light of actual experience, it was found that, in view of the marked general improvement in the situation since this appointment, it would be possible for Shri Ray to look after this work in addition to his ministerial duties. The subsequent appointment of Prof. Nurul Hasan as Minister of State in the Ministry of Education and Social welfare and in the Department of Culture has given Shri Ray the assistance of a distinguished educationist. The Prime Minister has, therefore, decided that Shri Ray will continue to be in charge of his present portfolios in addition to look after the work relating to West Bengal and refugees.

SHRI BHUPESH GUPTA (West Bengal) : Sir, I have a submission to make. This is a strange thing. Ministers are appointed on the advice of the Prime Minister by the President. Now, Sir, the question of making such statements has never arisen. The explanation that has been given is regarding why he has been brought in. This is a peculiar procedure. *(Interruptions)* I should like to inquire whether Prof. Hasan has been given independent charge of the Ministry of Education and I can understand the statement being made in that event. I can understand the statement if he has been given independent charge of the Education Ministry. If it is not so, then, the statement is uncoiled for. Many of the Ministers do not know anything whether they are in West Bengal or in

some or somewhere else. Many of the Ministers do not know anything. I think you are introducing a new procedure.

SHRI UMA SHANKAR DIKSHIT : It was said that he would shed his portfolios. All that I have said is what has happened.

SHRI BHUPESH GUPTA : One thing I want to know. Has Prof. Hasan been given independent charge of the Education Ministry. Has he been given that ?

(Interruptions) SOME

HON. MEMBERS : No.

SHRI BHUPESH GUPTA : Then why this?

SHRI NIREN GHOSH (West Bengal) : Sir, the Zero Hour can be taken up after Lunch.

MR. DEPUTY CHAIRMAN : All right. We have taken considerable time for miscellaneous items. The House stands adjourned till 3-15 P.M.

The House then adjourned for lunch at twenty minutes past two of the clock.

The House reassembled after lunch at fifteen minutes past three of the clock, MR. DEPUTY CHAIRMAN in the Chair.

RULING RE. OBJECTION TO LAYING ORDINANCES ON THE TABLE

MR. DEPUTY CHAIRMAN : I shall now give the ruling. I thought it better to consider the subject calmly and then only to give the ruling after the lunch.....

(Interruptions)

Thirteenth ordinances are being laid on the Table of the House _____

DR. BHAI MAHAYIR : (Delhi) : An unfortunate thing.